

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1058  
TO BE ANSWERED ON 3<sup>RD</sup> DECEMBER, 2021**

**ADULTERATED FOOD PRODUCTS**

**1058. DR. BHARATIBEN DHIRUBHAI SHIYAL:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of cases of adulterated sweets and adulterated milk products reported during the last three years along with the action taken by the Government in this regard;
- (b) whether the Government is aware that the intake of such food products causes serious diseases like cancer etc. and if so, the details thereof;
- (c) the steps being taken/proposed to be taken by the Government to prevent adulteration of foodproducts;
- (d) whether the Government intends to take stringent action in such cases, if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE**

**(DR. BHARATI PRAVIN PAWAR)**

(a) to (e) As per information received from Food Safety and Standards Authority of India (FSSAI), the consolidated data for all food products, including sweets and milk, in respect of samples of food products analysed, found non-conforming and action taken thereon during the last three years is at **Annexure**.

Adulterated food is harmful to the human body. Nature of adverse implication on human health depends on the nature of adulteration. Cancer is a multi-factorial disease, the risk factors of which, inter alia, include ageing population, sedentary lifestyle, use of tobacco products, unhealthy diet and air pollution.

To ensure availability of safe food products, States/UTs regularly conduct surveillance, inspection and random sampling of food products and where samples are found to be non-conforming to the provisions of Food Safety and Standards Act, 2006, and Rules and regulations made thereunder, penal action is taken against the defaulting FBOs as per the provisions of FSS Act, 2006, and Rules and Regulations made thereunder.

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## Annexure

### Annual Public Laboratory Testing Report/Data for last three years

Year	No. of Samples Analyzed	No. of Samples found non-conforming	Non Conforming Samples			Civil Cases				Criminal Cases			
			Unsafe	Sub Standard	Labelling defects/ Misleading / Miscellaneous	No. of Cases Launched	No. of Cases decided	No. of Convictions	Penalties Raised (Rs.)	No. of Cases Launched	No. of Cases decided	No. of Convictions	Penalties Raised (Rs.)
2	3	4	5	6	7	8	9		10	11	12	13	14
<b>2018-19</b>	106459	30415	3900	16870	9645	18550	12734	NA	325778087	2813	NA	701	*
<b>2019-20</b>	118775	29589	4526	15671	8995	27412	18192	17345	563850454	4681	828	780	16107305
<b>2020-21</b>	107829	28347	5220	13394	9733	24195	15878	14817	499223333	3869	520	506	8323601

\*NOTE:- With regards to year 2018-19, amount of penalties collected is total of Criminal and Civil cases.